GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

LOK SABHA
UNSTARRED QUESTION NO. 1306
TO BE ANSWERED ON 02nd MAY, 2016

DOCUMENTATION PROCESS OF GARMENT EXPORTS

1306. SHRI RAVNEET SINGH:

Will the Minister of **COMMERCE & INDUSTRY (वाणिज्य एवं उद्योग मंत्री)** be pleased to state:

(a) whether the garment exporters are facing a lot of harassment as they have to file lot of documentation on each and every shipment; and

(b) if so, the steps taken by the Government to decrease their paper work and ease the documentation process?

ANSWER

वाणिज्य एवं उद्योग राज्य मंत्री (श्रीमती निर्मला सीतारमण) (स्वतंत्र प्रभार)
THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(INDEPENDENT CHARGE)
(SMT. NIRMALA SITHARAMAN)

(a & b)   No, Madam, Government has already reduced the number of mandatory documents required for exports and imports. For this purpose, the Directorate General of Foreign Trade had issued Notification No. 114 dated 12th march 2015 specifying that only three documents each would be mandatory for exports and imports. These documents are:

- Mandatory documents required for export of goods from India:
  i)   Bill of Lading/Airway Bill
  ii)   Commercial Invoice cum Packing List
  iii)   Shipping Bill/Bill of Export

- Mandatory documents required for import of goods into India:
  i)   Bill of Lading/Airway Bill
  ii)   Commercial Invoice cum Packing List
  iii)   Bill of Entry

2.   For export or import of specific goods which are subject to any restrictions/policy conditions or require NOC or product specific compliances under any statute, the regulatory authority concerned may notify additional documents for purposes of export or import. In specific cases of export or import, the regulatory authority concerned may electronically or in writing seek additional documents or information, as deemed necessary to ensure legal

compliance. Thus, a departure from the 3 document norm is envisaged only in rare exceptional cases where a substantive legal requirement exists for doing so.

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